



# **The Tripura Engineering Officers Training and Departmental Examination Rules-2008.**





**TRIPURA****GAZETTE***Published by Authority***EXTRAORDINARY ISSUE**


---

 Agartala, Saturday, January 24, 2009 A. D., Magha 4, 1930 S. E.
 

---

PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.

**GOVERNMENT OF TRIPURA  
PUBLIC WORKS DEPARTMENT**

No. F. 6(57)-PWD (E)/72

Dated, Agartala, the 16th January, 2009.

**NOTIFICATION**

In exercise of the powers conferred by the proviso to article 309 of the constitution of India and all other powers enabling him in this behalf the Governor, in consultation with the Public Service commission, is pleased to make the following rules namely, \_\_\_

**1. Short title & Commencement**

- i) These rules may be called the Tripura Engineering Officers Training and Departmental Examinations Rules - 2008.
- ii) They shall come into force from the date of their publication in the Official Gazette.
- iii) They shall apply to Junior Engineers, Assistant Engineers & Executive Engineers in Civil, Electrical & Mechanical Engineering branches of all Departments of the State Government.

**2. Definition**

In these rules unless the context otherwise requires:-

- i). "Commission" means the Tripura Public Service Commission
  - ii). "Examination" means Departmental Examination prescribed under the rules.
  - iii). "Governor" means the Governor of Tripura
  - iv). "Schedule" means schedules appends to these Rules
  - v) "State Government" means Government of Tripura.
-

3. Departmental Examination

- i) The Examination will be held twice a year in May and November under the direction of the Commission as per syllabus as in Schedule-A. All Officers intending to appear at an examination shall apply in the form prescribed in Schedule -B within the prescribed date published by the Commission.
  - ii) The dates of the examination will be fixed by the Commission and duly notified at least two months before the Examination begin.
  - iii) The Commission will conduct the examination at Agartala. The commission may send requisition for the assistance of any Departmental Officers in conducting the examination, if required.
4. An officer may pass the departmental examination in all the subjects prescribed for them either in one or more chance/ chances. If he/she passes in certain subject in an examination, he/she would be exempted from this in subsequent examination.
5. If an officer has already passed the prescribed departmental Examinations while holding any other post under the Government he/she need not be required to pass the examination again.
6. No officer would be considered for confirmation in the grade/post if he/she does not pass the departmental Examination in all paper.
7. The date of passing of the departmental examination shall be the date of the publication of the result of the examination by the Commission.

8. Repeal & Sayings:- The Tripura Engineering Officers Training and Departmental Examination Rules, 1983 are hereby repealed.

Notwithstanding such repeal any action taken or anything whatsoever done under the rules so repealed shall be deemed to have been taken or done under the corresponding provisions of these Rules.

B. P. DAS  
DEPUTY SECRETARY, PWT

Schedule -A  
See Rules 3(i)

SUBJECT AND STANDARD OF EXAMINATION

1. The examination in Accounts and Law of Contract and Arbitration etc. for Executive Engineers shall be in 2 (two) papers as under: -
  - i. Accounts paper (without books)
  - ii. Law of contract and Arbitration (without books)
2. The examination in Accounts and simple rules for Assistant Engineers shall be in 2(two) papers as under: -
  - i. Accounts paper (without books)
  - ii. Simple rules paper (without books)
- 3 The Examination in simple accounts and rules paper for Junior Engineers shall be in 1(one) paper without books.

**THE SYLLABUS FOR DEPARTMENTAL EXAMINATION IS AS UNDER:**

**A. FOR EXECUTIVE ENGINEER(Civil/Electrical/Mechanical)**

a. Subject: - ACCOUNTS PAPER (without Book)

Time - 2 hours

Full marks-100

Pass Marks-50

i. CPWA Code with appendices except appendices 1, 4 & 6.

**30 marks (15 questions with 3 alternatives of 2 marks each)**

ii. Fundamental Rules:-

Chapter-II-----Rule-9

Chapter-V-----Rule-45

Chapter-VIII-----Rule-52 to 55

Chapter-XI----Rule-105 to 108

**10 marks (2 questions of 5 marks each)**

iii. Supplementary Rules:-

17, 21, 24,29,55,59 to 78, 114 to 116, 293, 294 & 318 to 325 and Traveling allowance Rules of the Government of Tripura published under Finance Department O.M.No.F.5 (16)-FIN (G)/75 dated 30-1-1976 as amended from time to time. **10 marks (2 questions of 5 marks each)**

iv. C.P.W.D. Works Manual - Receipt & acceptance of Tender Section 18 except function of Central Work Advisory Board.

Agreement /Contract -Section -22

Extra & Substituted items of works Section- 23

Extension of time -Section-28

Contract clauses – Section - 32

**10 marks (5 objective type questions of 2marks each)**

- v. C.P.W.D.Code  
10 marks (5 objective type questions of 2 marks each)
- vi. Delegation of Financial Powers Rules, Tripura, 2007  
10 marks (5 MCQ of 3 alternatives of 2 marks each)
- vii. Specification of Works on Tripura Schedule of works  
10 marks (5MCQ with 3 alternatives of 2 marks each)
- viii. PWD Works Manual, 2007  
10 marks (5MCQ with 3 alternatives of 2 marks each)
- b. Subject –Law of contract and Arbitration (without Books)  
(Civil/Electrical/Mechanical)
- Time - 2 hours                      Full marks-100                      Pass marks-50
- i. Law of contract: The Indian Contract Act, 1872  
Chapter-I, II except Section-26, 27 and 30.  
Chapter-III, IV, V except Section-68  
Chapter-VI and X.  
35 marks (3 questions of 5 marks each & 10 MCQ pattern questions of 2 marks each)
- ii. The Arbitration and Conciliation Act, 1996  
20 marks (2questions of 5 marks each & 5 MCQ pattern questions of 2 mark each)
- iii. CPWD Agreements and their implications  
10 marks (5 MCQ pattern questions of 2 marks each)
- iv. The Limitation Act, 1963  
a) Object or Law of Limitations.  
b) Section-3, 9, 18, 19 and 30 of the Indian Limitation Act.1963.  
c) Articles1,  
7,10,14,15,18,19,21.22,26,42,52,54,55,59,64,65,68,69,71,  
72,78, 80, 90 (a), 119 (b) and 136 of the Indian Limitation Act  
15 marks (1 question of 5 marks & 5MCQ pattern questions of 2 marks each)
- v. Workmen's Compensation Act, 1923  
10 marks (2 questions of 5 marks each)
- vi. The Tripura Value Added Tax Act, 2004 & Land Acquisition Act, 1894  
10 marks (2 questions of 5 marks each)

**B. FOR ASSISTANT ENGINEERS (Civil/Electrical/Mechanical)**  
**a. SUBJECT - ACCOUNTS PAPER (without Books)**

Time -2 hours.                      Full marks -100                      Pass marks - 50

**i. CPWA Code:-**

Chapter-6 para-6.6.8 to 6.6.12 & 6.8.1 to 6.8.4

Chapter -7 para-7.1.1 to 7.2.16 & 7.2.36 to 7.5.1

Chapter-10 para-10.1.1 to 10.5.36, 10.8.1 to 10.8.4 and 10.8.7

Chapter-11 para-11.1.1 to 11.4.5

Chapter-13 para-13.1.1 to 13.5.4

**100 marks (8 questions of 5 marks each & 20 MCO pattern  
questions of 3 each)**

**b. SUBJECT-SIMPLE RULES PAPER (without Books)**  
**(Civil & Mechanical)**

Time -2 hours                      Full marks-100                      Pass marks-50

**i. CPWD Code:-Para-10, 18 to 27, 42 to 54, 60 to 81, 85 to 101 (a),  
102 to 114**

**40 marks (2 questions of 5 marks each & 10 MCO pattern  
questions of 3 marks each)**

**ii. The Factories Act                      5 marks (1 question of 5 marks)**

**iii. Delegation of Financial Powers Rules, Tripura, 2007**

**20 marks (10 MCO pattern questions of 2 marks each)**

**iv. Specification of Works on Tripura Schedule of works**

**10 marks (2 questions of 5 marks each)**

**v. PWD Works Manual 2007 15 marks (3 questions of 5 marks  
each)**

**vi. Duties & responsibilities of Sub-ordinate employees**

**10 marks (2 questions of 5 marks each)**

c. Subject – **SIMPLE RULES PAPER** (without Books)(Electrical)

Time -2 hours                      Full marks-100                      Pass marks-40

- i. Indian Electricity Act, 2003    30 marks (10 MCQ of 3 marks each)
- ii. Electricity (Supply) Act, 1948  
20 marks (10 MCQ pattern questions of 2 marks each)
- iii. Procedure regarding payment of charges by consumers to possess license for obtaining connections.    15 marks (3 questions of 5 marks each)
- iv. The Factories Act.    5 marks (1 question of 5 marks)
- v. Duties & responsibilities of Sub-ordinate employees  
10 marks (2 questions of 5 marks each)
- vi. Delegation of Financial Powers Rules, Tripura, 2007  
20 marks (10 MCQ pattern questions of 2 marks each)

C. **FOR JUNIOR ENGINEERS** (Civil /Electrical/Mechanical)

a. **SUBJECT – SIMPLE ACCCOUNTS & RULES PAPER**  
(without Books)

Time -2 hours                      Full marks-100                      Pass marks -50

- i. Maintenance of Imprest Accounts.  
10 marks (5 MCQ pattern questions of 3 marks each)
- ii. Maintenance of T & P Accounts, stock accounts i.e. materials obtained for general requirements of the department.  
10 marks (2 questions of 5 marks each)



- iii. Maintenance of materials at site accounts i.e. materials cost of which is charged against specific works.  
15 marks (*1 question of 5 marks & 5 MCO pattern questions of 2 marks each*)
- iv. Recording of measurements including preparation of contractors running and final bills.  
15 marks (*5 MCO pattern questions of 3 marks each*)
- v. Specification of Works on Tripura Schedule of works  
15 marks (*5 MCO pattern questions of 3 marks each*)
- vi. PWD Works Manual, 2007  
15 marks (*5 MCO pattern questions of 3 marks each*)
- vii. Mode of Measurements of works.  
10 marks (*5 MCO pattern questions of 2 each*)
- viii. Delegation of Financial Powers Rules, Tripura, 2007  
10 mark (*5 MCO pattern questions of 2 marks each*).

Schedule- B  
See Rule-3(i)  
APPLICATION FORM

From  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

To  
The Secretary  
Tripura Public Service Commission  
Agartala.

Through the \_\_\_\_\_ Secretary, \_\_\_\_\_ Department, Government of  
Tripura.

Sir,

With reference to the Rules for the conduct of Tripura Engineering  
Officers departmental Examination, I have the honour to report my intention  
to appear at the departmental Examination as Executive Engineer/ Assistant  
Engineer/ Junior Engineer to be held on and from \_\_\_\_\_ in the  
following subject(s):-

1. \_\_\_\_\_ 2. \_\_\_\_\_

Name of branch : - Civil/Mechanical/Electrical  
Centre : - Agartala  
Name in full(in capital letters) :- \_\_\_\_\_  
Designation : - \_\_\_\_\_  
Post held on : - \_\_\_\_\_  
basis. : - Regular basis/ adhoc basis /Fixed pay  
Name of Department : - \_\_\_\_\_  
Place of present posting : - \_\_\_\_\_  
Application fee : - Rs. \_\_\_\_\_ bearing IPO/Bank draft/  
Banker : - \_\_\_\_\_  
Cheque No. \_\_\_\_\_  
Dated \_\_\_\_\_

NB- strikcout whatever not applicable

Yours faithfully

Advance copy to: - \_\_\_\_\_  
The Secretary, Tripura Public Service Commission,  
Agartala